



**क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड,**  
**भवन सं० 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।**

पत्रांक - 1511 / 04-672 / 2022

दिनांक - 19 / 02 / 2022

सेवा में,

सदस्य सचिव महोदय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय:-** मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-259/2021 अशोक बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में दिनांक 27.10.2021 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच68606/सी-4/एनजीटी-136/2021 दिनांक 24.11.2021 एवं State Environment Impact Assessment Authority के पत्रांक 808/पर्या०/एस०ई० आई० ए०ए०/259/2021 दिनांक 23.12.2021 का संदर्भ ग्रहण करने का कष्ट करें। उपरोक्त पत्रों के माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-259/2021 अशोक बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में दिनांक 27.10.2021 को पारित आदेश के क्रम में संयुक्त समिति द्वारा निरीक्षण किये जाने के निर्देश प्राप्त हैं। तत्कम में SEIAA, UP द्वारा नामित सदस्य, जिलाधिकारी आगरा द्वारा नामित सदस्य एवं कॉआर्डिनेशन एवं कम्प्लाइंस किये जाने हेतु नोडल एजेंसी के रूप में नामित उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 11.01.2022 को संयुक्त निरीक्षण किया गया। मा० अधिकरण द्वारा पारित आदेशानुसार संयुक्त आख्या (Action Taken Report) को बोर्ड की वेबसाइट पर तथा ई-मेल के माध्यम से Searchable PDF/OCR Support PDF के रूप में judicial-ngt@gov.in पर फाइल की जानी है। अतः उपरोक्त के क्रम में संयुक्त आख्या (Action Taken Report) पत्र के साथ संलग्नकर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:-यथोपरि।

भवदीय

(डा० विश्वनाथ शर्मा)

क्षेत्रीय अधिकारी(प्र०)

**प्रतिलिपि:-** मुख्य पर्यावरण अधिकारी(वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी(प्र०)

dc

**Joint Committee Report in the matter of O.A No. 259 of 2021 Ashok Vs Uttar Pradesh Pollution Control Board.**

In the aforesaid matter, grievance made by Sh. Ashok, Tantapur Mandi, Block-Jagner, Tehsil-Kheragarh, Janpad, Agra against operation of 35 Stone Crushers and other such industries in District Agra in violation of environmental norms in the TTZ Area without requisite safeguards, resulting in pollution, in violation of order of the Hon'ble Supreme Court dated 06.12.2019 in I.A. No. 103908 of 2019 in Writ Petition (Civil) No. 13381 of 1984, M.C Mehta v. Union of India & Ors. Recommendation of the regional office of the State PCB dated 22.09.2018, the State PCB directed closure of the said units on 29.01.2019 but later the same have again been allowed by the State PCB on 16.03.2020, based on erroneous assumption that the same are not causing pollution. The stone crushers are also using ground water by deep boring without requisite permission. They are neither maintaining inter-se distance nor safe distance from the habitations. The pollution is adversely affecting the public health and the environment apart from being a hazard to the Yamuna River and Taj Mahal.

As per the Hon'ble National Green Tribunal issued the direction as below on dated 29.10.2011 in the O.A no.259/2021 Ashok Vs Uttar Pradesh Pollution Control Board, Hon'ble NGT instructs as below :-

*"Accordingly, while issuing notice in the first instance to the State PCB and the District Magistrate, Agra, we constitute a joint Committee comprising of SEIAA, UP, State ~~PCB~~ and District Magistrate, Agra with State PCB as nodal agency within two weeks and undertake visit to the site. The joint committee may interact with the stakeholder's, including the stone crushers and the local inhabitants and furnish a factual and action taken report about the status of compliance of environmental norms and compliance of order of the Hon'ble Supreme Court by the stone crushers in question. An action taken report may be filed within three months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF."*

As per the Hon'ble NGT order Joint Committee was formed having member of SEIAA, UP, District Administration and State PCB as a Nodal Agency for coordination and compliance.

1. Additional District Magistrate (City) has been nominated by District Magistrate, Agra vide order dated 22.11.2021. **(Annexure-1)**
2. Shri Umesh Chandra Sharma, Member SEAC has been nominated as a member on the behalf of SEIAA, U.P vide letter dated 23.12.2021. **(Annexure-2)**
3. Regional, Officer, Agra has been nominated as a member on behalf of State PCB vide letter dated 24.11.2021. **(Annexure-3)**

The Joint Committee visited the said area on dated 11.01.2022.

At the time of inspection, **No Stone Crushers were found established/ operational in the said TTZ area of District Agra.** The units operational in Tantapur, Gugaband & Ghascuta of Tehsil-Kheragarh are small stone cutting units which cuts red stone with the help of blades and are called as Gangsaw units. The joint committee randomly visited six Gangsaw units namely

- (1) M/s Kaila Devi Stone Gangsaw, Gata No.-2570, 2571. Mauza-Gugaband, Block-Jagner, Tantpur Road, Tehsil-Kheragarh, Agra.
- (2) M/s Triyembeshwar Stone Industries, Gata No-2582/1, Mauza- Gugaband, Block-Jagner, Tantpur Road, Tehsil-Kheragarh, Agra.
- (3) M/s Bhole Baba Stone Industries, Gata No-178, Mauza-Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.
- (4) M/s Baba Amar Nath Stone, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.
- (5) M/s Vinayak Stone, Moosalpur Road, Tantpur, Tehsil-Kheragarh, Agra.
- (6) M/s Pitambra Stone Gangsaw (Industries), Ghaskata Road, Tantpur, Tehsil-Kheragarh, Agra.

During the inspection Gangsaw units at serial no. 1,2,3 found operational while Gangsaw units at serial no 4,5,6 found closed due to closure order issued by State Pollution Control Board.

As per the list shown in Hon'ble NGT order dated 27.10.2021 regarding 35 units, only 16 units are operational having valid consent from State Pollution

Control Board and rest of the 19 units are closed as per the direction of closure order issued from State Pollution Control Board (**Annexure-4**).

Each operational Gangsaw units cuts two stones blocks per day having block size approx. 8Feet long, 5Feet wide and 5Feet thick which utilizes approx. 1.5KL water for the cutting of one block. Normally these units uses approx. 2.5KL water per day. Which is recirculate through recirculation tank and settled slurry is collected in a tank which is ultimately used in filling of low land areas in and around Tehsil Kheragarh and adjoining areas (**Annexure-5**). These Gangsaw units are having registration from Micro, Small and Medium Enterprises department (MSME).

The Gangsaw units applied for Ground water NOC to CGWA in the year 2019 which are pending at CGWA (**Annexure-6**). Later on, as per U.P. Government Notification dt.02.03.2021 for Micro, Small and Medium Enterprises (MSME) in UP, drawing ground water less than 10 KLD are exempted from seeking NOC for ground water extraction from UP Ground Water Department. Those gangsaw units having submersible pumps have applied for registration to U.P. Ground Water Department (**Annexure-7**). Some of the Gangsaw units do not have Submersible and get water for stone cutting through tankers only. However, Gangsaw Association maintaining a big pond in Tehsil- Kheragarh having an area approx. 05 hectare for recharging the ground water level (**Annexure-8**). Stone blocks are made available from Bharatpur, Dholpur and Karoli Districts of Rajasthan. D.G Set with acoustic enclosure having capacity between 62.5KVA-125KVA are used as standby mode only with proper stack heights as per norms. The Gangsaw units are operated by electricity having connection from DVVNL. Approx. 6-7 persons are engaged at the time of operation of the unit. The Gangsaw units are operational in the cluster having approx. 500-meter distance from the habitation.

Joint committee has interacted with the stack holders including Gangsaw units and the local inhabitants. The local inhabitants told that no stone crusher is being operated in the said area only Gangsaw units are operational and many of them are closed from last three years. As the village land of Tantpur,

Ghaskata and Gugaband is not too much fertile and having rocky land. The only business is red stone cutting and suppling/selling of stone pieces.

On the basis of inspection conducted by joint committee some short comings have been observed for which notices have been issued and short coming have been removed by Gangsaw units.

**It is pertinent to mention that the aerial distance of Taj Mahal from village Tantapur, Gugaband & Ghaskata is approx 67,65 & 65 KM respectively. The aerial distance of Yamuna River from village Tantapur, Gugaband & Ghaskata is approx. 68KM.** As per U.P Ground Water Department Tehsil Kheragarh and Jagner block are in semi-critical zone. Department of Water Resources, River development and Ganga Rejuvenation (Central Ground Water Authority), Ministry of Jal Shakti notification dated 24.09.2020 exempts Micro and Small enterprises drawing ground water less than 10cubic meter per day from seeking No Objection Certificate. **As per U.P Government notification no. 331/76-3-2021-44एनजी/2020 dated 02.03.2021 the micro and small enterprises in Uttar Pradesh drawing ground water less than 10cubic meter per day are exempted from seeking No Objection Certificate for ground water extraction from U.P Ground water Department (Annexure-9).**

These Gangsaw Units located in Kheragarh Tehsil, are established before the order dated 06.12.2019 passed by Hon'ble Supreme Court in Writ Petition (Civil) No. 13381 of 1984, M.C Mehta v. Union of India & Ors. in I.A. No. 103908/2019 (**Annexure-10**). The relevant part of the Hon'ble Supreme Court order is as follows: -

*"Point-8 As regards permission for establishing non-polluting industrial units, it appears to us that only those small, micro and macro level industries which are both non-polluting and eco-friendly and which have necessary clearances from all statutory authorities as well as concurrence of the Central empowerment Committee and NEERI, can be set-up within the notified industrial area."*

Further Hon'ble Supreme Court in Writ Petition (Civil) No. 13381 of 1984, M.C Mehta v. Union of India & Ors. in I.A. No. 42482/2020

(Application for modification of order dated 06.12.2019 on behalf of Sate of U.P) clarified macro, nonpolluting and Eco-friendly on dated 29.01.2021 (**Annexure-11**). The relevant part of the order is as follows: -

*"This application is allowed in terms of its prayer clause (a), (b), (c) of para 10 which reads as under:*

*(a) That in para-8 of the order, the word "macro" has been used. It may kindly be clarified to mean "medium", as the Ministry of Micro, small and medium enterprises. Government of India, used the word "medium" in place of "macro". The said Notification dated 29.09.2006 of Ministry is annexed here to and marked as ANNEXURE A/3.*

*(b) That in para-8 and 9 of the order, the phrase "nonpolluting" has been used, which may kindly be clarified to mean the industries which are "compliant of all environment laws and norms in force" or Hon'ble Court may pass suitable order to clarify non-polluting industries.*

*(c) That in para-8 and 9 of the Order, the word "eco-friendly" has been used with reference to the industrial units. It would be appropriate if this Hon'ble Court may clarify that the term "ecofriendly" to mean "use of natural gas as an industrial fuel" as per judgment of 30<sup>th</sup> December 1996."*

Further Hon'ble Supreme Court in Writ Petition (Civil) No. 13381 of 1984, M.C Mehta v. Union of India & Ors. in I.A. No. 42482/2020 (Application for modification of order dated 06.12.2019 on behalf of Sate of U.P) dated 08.12.2021 clarified regarding establishing industrial units on the basis of air pollution score (**Annexure-12**). The relevant part of the order is as follows: -

*"This Interlocutory Application is filed for certain clarifications /modification of the Order dated 06.12.2019. By an Order dated 29.01.2021, clarification sought in prayer clauses (a),(b) and were made by this Court. In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal*

*Committee (EAC) and State Environmental Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area.*

*In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained.*

*In case of the need for felling trees to set up industrial units/projects, the matter shall be referred to the CEC for its opinion/concurrence. Where there is no need for felling of trees, a declaration shall be obtained from the industrial units/projects to that effect. The declaration shall be accompanied by an affidavit and photograph of the site along with the Key Plan of the site. The said declaration along with the other documents shall be forwarded to the concerned District Forest Officer. In case, incorrect information has been given by the declarant, suitable legal action shall be taken.*

*After hearing learned Amicus Curiae and Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh, we modify the order passed by this Court on 06.12.2019 in respect of the prayer (d) and (e) in IA No.42482/2020 in terms of the note referred to above."*

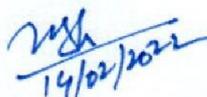
Ministry of Environment, Forest and Climate Change, Govt of India, imposed Ad-hoc Moratorium in minutes of meeting held on 08.09.20216 at MoEF&CC to review the status of environmental issues in Taj Trapezium Zone on the expansion and setting up of new industry (Except White category.) to control air pollution by TTZA."

Approx.16 Gangsaw units were established before imposition of Ad-hoc Moratorium after taking permission from District Industry Center, Agra and 19 Gangsaw units were established after Ad-hoc Moratorium imposed by MoEF&CC. **As per the Central Pollution Control Board "Final Document on Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories (February 29, 2016)" Cutting, Sizing and polishing of marble stone falls under Green Category having water pollution score 15.**

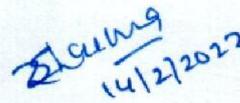
After receiving previous complaints from Sh. Ashok regarding noncompliance and without taking Consent to establish/Consent to operate from State Pollution Control Board, all Gangsaw units were issued closure order regarding noncompliance. After doing necessary environmental compliances by Gangsaw units established prior to the Ad-hoc Moratorium imposed by MoEF&CC in TTZ area, the closure order issued by State Pollution Control board has been cancelled and consent to operate has been issued to 16 Gangsaw units listed in the order dated 27.10.2021 of Hon'ble National Green Tribunal. Closure orders were maintained to the Gangsaw units established after Ad-hoc Moratorium imposed on 08.09.2016. These units are not Stone crusher, rather these are stone cutting units. In these units, water is used for stone cutting, which lead to accumulation of stone dust in tanks and after drying this stone dust is used for ground filling. It is relevant to point out that these units are not using any kind of fuel except electricity to run their machine.

Here it is also pertinent to inform you that the aforesaid complaint was earlier made in year 2018 before Hon'ble Supreme Court by Sh. Ashok Kumar. Taking cognizance over the said complaint, Additional Registrar, Public Interest Litigation Cells, Supreme Court of India, vide its letter dated 27.03.2019, sought report, which was sent by the office vide letter-1908/OG-616/2019 dated 27.03.2019, (**Annexure-13**). There often no further direction have been received from Hon'ble Supreme Court.

Above report is being submitted for your perusal and necessary action.

  
14/02/2022  
(Vishwanath Sharma)  
Regional Officer(I/c)

  
17/2/22  
(A.K. Singh)  
Additional District Magistrate (City),  
Agra

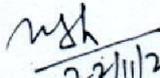
  
14/2/2022  
(Umesh Chandra Sharma),  
Member, SEAC, UP

टिप्पणी एवं आदेशजिलाधिकारी महोदय,

कृपया मा0 राष्ट्रीय अधिकरण के ओ0ए0 सं0-259/2021 दिनांक 27.10.2021 अशोक बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सम्बन्ध में Consultant (Judicial), NGT दिनांक 11.11.2021 का पत्र ई-मेल के माध्यम से प्राप्त हुआ है, जिसमें निम्नवत कार्यवाही करते हुये सूचना प्रेषित किये जाने हेतु निर्देश प्राप्त है (पताका "क" पर संलग्न)-

"Para-4:- Accordingly, while issuing notice in the first instance to this State PCB and the District Magistrate, Agra, we constitute a joint Committee comprising of SEIAA, UP, State PCB and District Magistrate, Agra with State PCB as nodal agency for coordination and compliance. The joint Committee may meet within two weeks and undertake visit to the site. The joint Committee may interact with the stakeholders, including the stone crushers and the local inhabitants and furnish a factual and action taken report about of the Hon'ble Supreme Court by the stone crushers in question. An action taken report may be filed within three months be e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF."

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0-259/2021 दिनांक 27.10.2021 अशोक बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड के सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को संयुक्त समिति का नोडल अधिकारी नामित किया गया है। उपरोक्त के क्रम में अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में जिलाधिकारी महोदय, आगरा की ओर से किसी अधिकारी को जाँच हेतु नामित करना चाहें।

  
22/11/21  
(डॉ0 विश्वनाथ शर्मा)  
क्षेत्रीय अधिकारी(प्र0)

ADM अत्य नाथन

  
जिलाधिकारी,  
आगरा।

(3)  
शिवादेर कार्यालय पर  
प्राप्ति दिनांक 22/11/2021

Annex-2 7/1/22

State Level Environment Impact Assessment Authority, Uttar Pradesh

1740/E  
ADM (1) ✓  
RD-PCB

Directorate of Environment, U.P.  
Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.com

जिलाधिकारी,

आगरा/ 23.12. पत्रांक : 808/पर्या0 /एस0ई0आई0ए0ए0/259/2021

दिनांक 23 दिसम्बर, 2021

आदेश

मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 259/2021 Ashok Vs. Uttar Pradesh Pollution Control Board. में दिनांक 27.10.2021 को आदेश पारित किया गया है, जिसके सुसंगत अंश निम्नवत् है:-

... " 4. Accordingly, while issuing notice in the first instance to the State PCB and the District Magistrate, Agra, we constitute a Joint Committee comprising of SEIAA, UP, State PCB and District Magistrate, Agra with State PCB as nodal agency for coordination and compliance. The Joint Committee may meet within two weeks and undertake visit to the site. The Joint Committee may interact with the stakeholders, including the stone crushers and the local inhabitants and furnish a factual and action taken report about the status of compliance of environmental norms and compliance of order of the Hon'ble Supreme Court by the stone crushers in question. An action taken report may be filed within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 16.03.2022."

मा0 एन0जी0टी0 द्वारा पारित संगत आदेश दिनांक 27.10.2021 के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 68606/सी-4/एनजीटी-136/21 दिनांक 14-11-2021 के माध्यम से राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 को सदस्य नामित किये जाने का अनुरोध किया गया है।

अतः उपरोक्त कार्य हेतु राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 के प्रतिनिधि के रूप में श्री उमेशचन्द्र शर्मा, सदस्य, एस0ई0ए0सी0, (मो0 नं0-9760013127) को उक्त संयुक्त समिति का सदस्य नामित किया जाता है। उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ, को कोर्डिनेशन एवं कम्प्लायन्स किये जाने हेतु नोडल एजेन्सी नामित किया गया है। प्रकरण मा0 एन0जी0टी0 में सुनवाई की अगली तिथि 16.03.2022 नियत है।

1965

JA2  
RO PCB का पत्र /  
27/12/21

(अजय कुमार शर्मा)  
सदस्य सचिव,  
एस0ई0आई0ए0ए0

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
2. जिलाधिकारी, जिला-आगरा उ0प्र0।

JA  
filed  
28/1/22

3. श्री उमेशचन्द्र शर्मा, सदस्य, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०।
4. अध्यक्ष, एस०ई०आई०ए०ए०, विनीत खण्ड, गोमतीनगर, लखनऊ।
5. उप निदेशक, पर्यावरण निदेशालय क्षेत्रीय कार्यालय नोएडा।
6. श्री अमित तिवारी, स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली।

(अजय कुमार शर्मा)  
सदस्य सचिव,  
एस०ई०आई०ए०ए०

कार्यालय जिलाधिकारी आगरा  
संख्या ०३ / न्याय सहायक-३ दिनांक: जनवरी ०१, 2022  
प्रतिलिपि क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड आगरा को सूचनार्थ  
स्वं आवश्यक कार्यवाही हेतु प्रेषित।

01-01-2022  
कृते जिलाधिकारी  
आगरा



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या-

/सी-4/ NGT-136  
/2021

दिनांक-

24/11/21

सेवा में,

सदस्य सचिव,  
राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण (SEIAA), उ०प्र०  
पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर,  
लखनऊ।

**विषय-मा० राष्ट्रीय अधिकरण द्वारा ओ०ए० सं०-259/2021 अशोक बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में दिनांक 27.10.2021 को पारित आदेशों के अनुसार तहसील खेरागढ़ में स्थापित/संचालित गैंगसा इकाईयों की जॉज हेतु SEIAA, U.P., राज्य प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, आगरा की संयुक्त समिति गठन के संबंध में।**

महोदय,

कृपया मा० राष्ट्रीय अधिकरण द्वारा ओ०ए० सं०-259/2021 अशोक बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में दिनांक 27.10.2021 को पारित आदेशों के अनुसार तहसील खेरागढ़ में स्थापित/संचालित गैंगसा इकाईयों की जॉज हेतु SEIAA, U.P., राज्य प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, आगरा की संयुक्त समिति गठित की गई है तथा राज्य प्रदूषण नियंत्रण बोर्ड को कॉआर्डिनेशन एवं कम्प्लाइंस किये जाने हेतु नोडल एजेन्सी नामित किया गया है। तत्क्रम में जिलाधिकारी आगरा द्वारा उक्त समिति में अपर जिलाधिकारी(नगर) को सदस्य के रूप में नामित कर दिया गया है। उक्त समिति में राज्य बोर्ड की ओर से क्षेत्रीय अधिकारी आगरा को सदस्य के रूप में नामित किया जाता है। अग्रेतर अनुरोध है कि राज्य पर्यावरण संघात आंकलन प्राधिकरण (SEIAA, U.P.) से समिति में सदस्य नामित किये जाने का कष्ट करें, जिससे कि मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-259/2021 में दिनांक 27.10.2021 को पारित आदेशों का अनुपालन कर संयुक्त आख्या मा० अधिकरण में प्रस्तुत की जा सके।

भवदीय,

(आर० के० सिंह)

मुख्य पर्यावरण अधिकारी, वृत्त-4

प्रतिलिपि- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, आगरा को सूचनार्थ एवं इस निर्देश के साथ प्रेषित कि गठित समिति के सदस्यों के साथ समन्वय स्थापित कर मा० एन०जी०टी० के आदेशों का अनुपालन ससमय पूर्ण करायें।

मुख्य पर्यावरण अधिकारी, वृत्त-4

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Annex-4

## Gangsa Units

S.No.	Name & Address	Status of Consent	Validity of Consent	Closure order issued	Operational Status
1	M/s Shri Maa Vaishano Devi Stone Industries, Gata No-14, Mauza-Deori, Tantpur Road, Kachhpura First, Block-Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
2	M/s Jai Gurrudev Stone Industries, Gata No-2166/3, Mauza-Gugaband, Jagner, Tantpur Road, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
3	M/s Shri Banke Bihari Stone Industries, Ghaskata Marg, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
4	M/s Tantpur Stone Pvt, Ltd, Tantpur, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
5	M/s Gwal Ji Stone Industries, Gata No-2004, Mauza-Gugaband, Block-Jagner, Tantpur Road, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
6	M/s Shri Kaila Devi Stone Gangsa, Gata No-2570, 2571, Mauza-Gugaband, Block-Jagner, Tantpur Road, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
7	M/s Bhole Shankar Stone Gangsa Industries, Gata No-157, Mauza-Ghaskata, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
8	M/s Jai Maa Vaishno Stone, Gata No-2141, Tantpur Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
9	M/s Radhey Krishana Stone Gangsa, Gata No.-82, Mauza-Ghaskata, Tantpur, Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
10	M/s Maruti Stone Gangsa, Gata No-80, Mauza-Ghaskata Road, Tantpur, Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
11	M/s Bhole Baba Stone Industries, Gata No-178, Mauza-Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
12	M/s Triyembeshwar Stone Industries, Gata No-2582/1, Mauza-Gugaband, Tantpur Road, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
13	M/s Shri Jai Durge Stone Gangsa, Gata No-95, Mauza-Ghaskata, Tantpur, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
14	M/s Mittal Stone Industries, Gata No-2145, Jindapura Road, Tantpur, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational

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16/4/24

15	M/s Goverdhan Stone Industries, Tantpur, Jagner, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
16	M/s Ganesh Stone, Industries Taantpur, Block-Jagner, Tehsil-Kheragarh, District, Agra	No	No	No	Closed
17	M/s Maa Bhagwati Stone Gangsa, Tantpur, Tehsil-Kheragarh, Agra.	Yes	31.03.2024	No	Operational
18	M/s S.S. Stone, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
19	M/s Baba Amar Nath Stone, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
20	M/s Bindal Stone Industries, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
21	M/s Shri Ram Ji Industries (Gangsa), Ghaskata Road, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
22	M/s Sai Baba Stone Industries, Ghaskata Road, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
23	M/s G.G. Stone, Ghaskata Road, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
24	M/s Sidh Vinayak Stone, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
25	M/s Mata Kaila Devi Gaingasa Stone Pvt. Ltd, Ghaskata, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
26	M/s Vinayak Stone, Moosalpur Road, Tantpur, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
27	M/s Radhika Gangsa Industries, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
28	M/s Shri Krishna Stone Gaingasa Industries, Ghaskata Road, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
29	M/s Shri Banke Bihari Gangsa Industries, Ghaskata Road, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
30	M/s Shri Radhey Krishna Stone Gaingasa, Ghaskata Road, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
31	M/s Shriram Stone Industries, Gungavad, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed

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32	M/s Gogaji Stone Industries, Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
33	M/s Shri Taalwale Baba Stone Gangsa, Village- Bhara, Tantpur, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
34	M/s Pitambara Stone Gangsa (Industries), Ghaskata Road, Tantpur, Tehsil-Kheragarh, Agra.	No	No	Yes	Closed
35	M/s D.K. Industries, Ghaskata Road, Tantpur, Block- Jagner, Tehsil-Kheragarh, Agra.	No	No	No	Closed

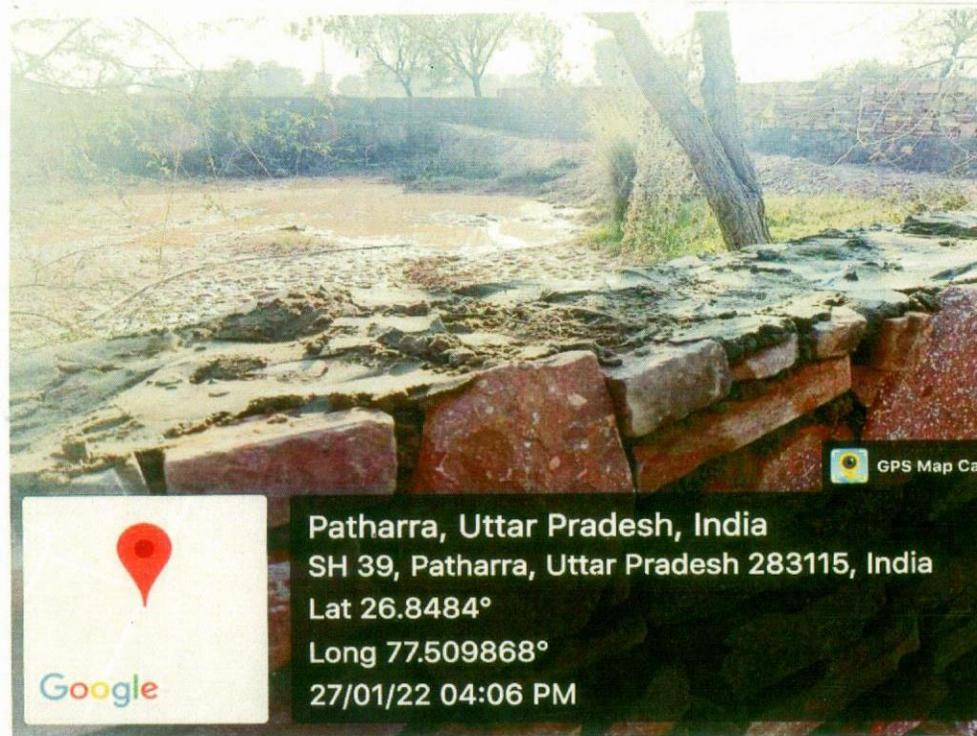
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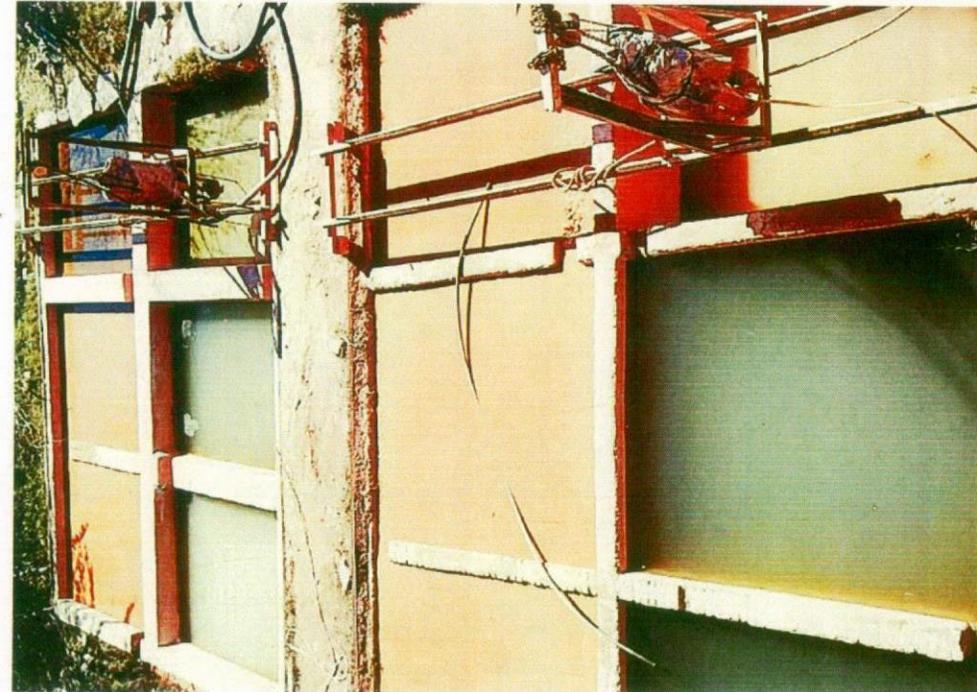
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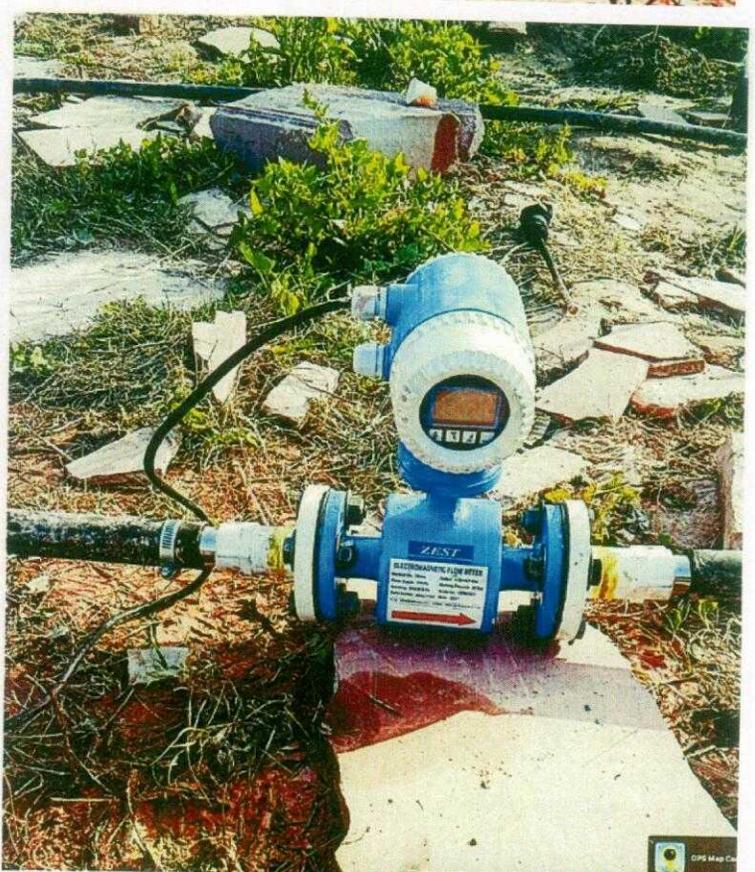
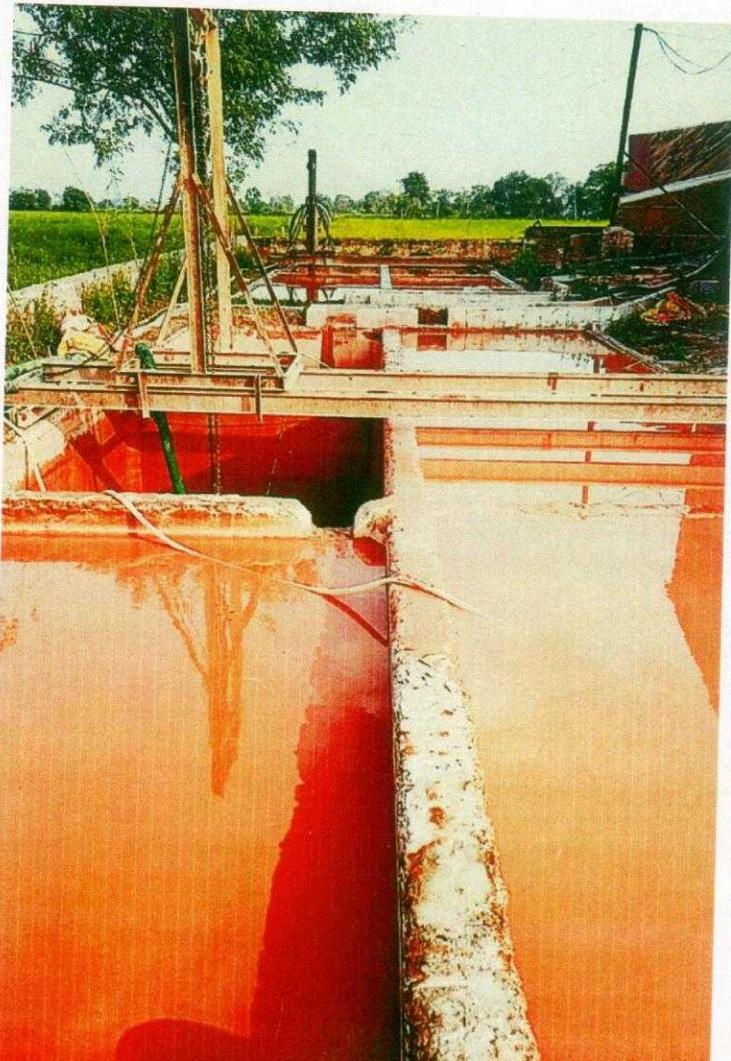
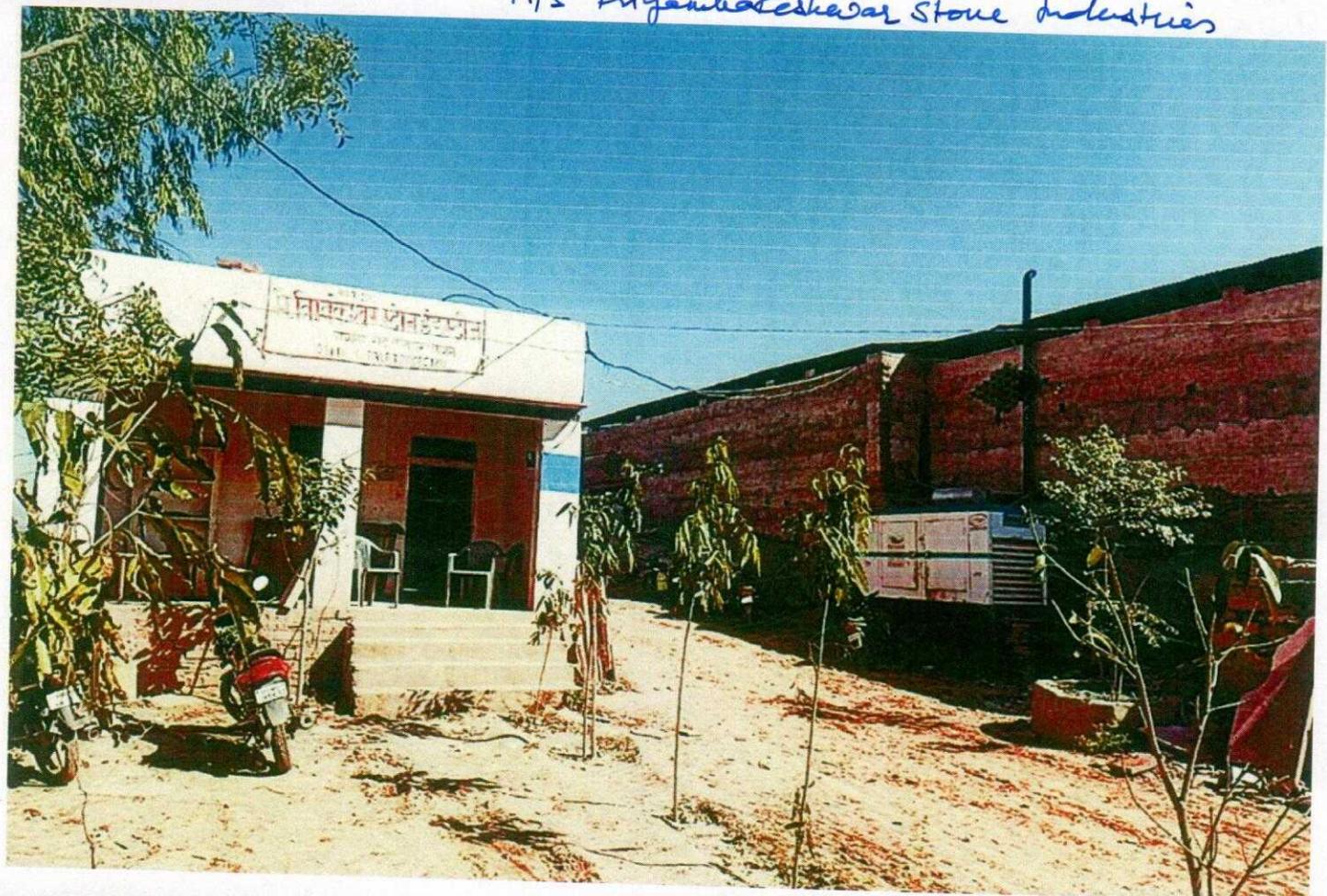
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SH 39, Patharra, Uttar Pradesh 283115, India  
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Long 77.510188°  
27/01/22 03:54 PM



Patharra, Uttar Pradesh, India  
SH 39, Patharra, Uttar Pradesh 283115, India  
Lat 26.8484°  
Long 77.509868°  
27/01/22 04:06 PM



M/s Triyambakeswar Stone Industries



Patharra, Uttar Pradesh, India

SH 39, Patharra, Uttar Pradesh 283115, India

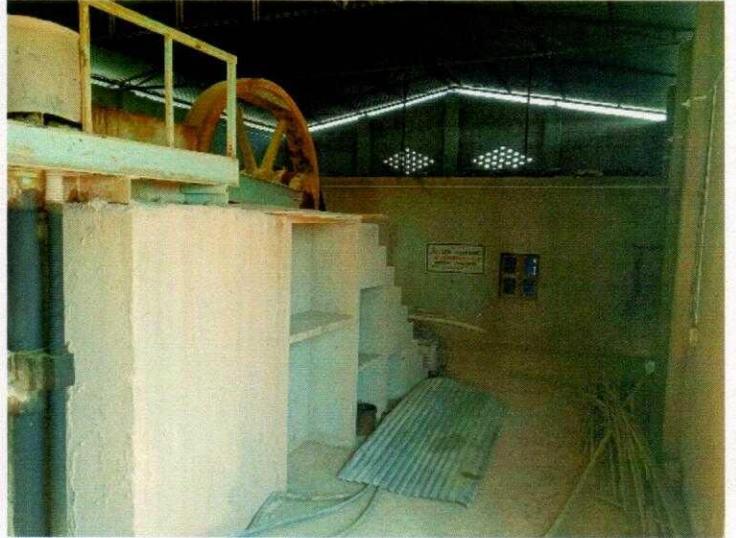
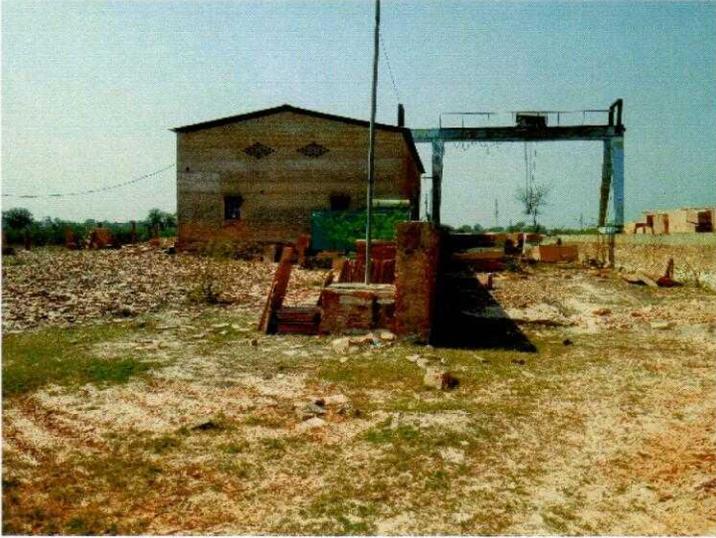
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Long 77.512684°



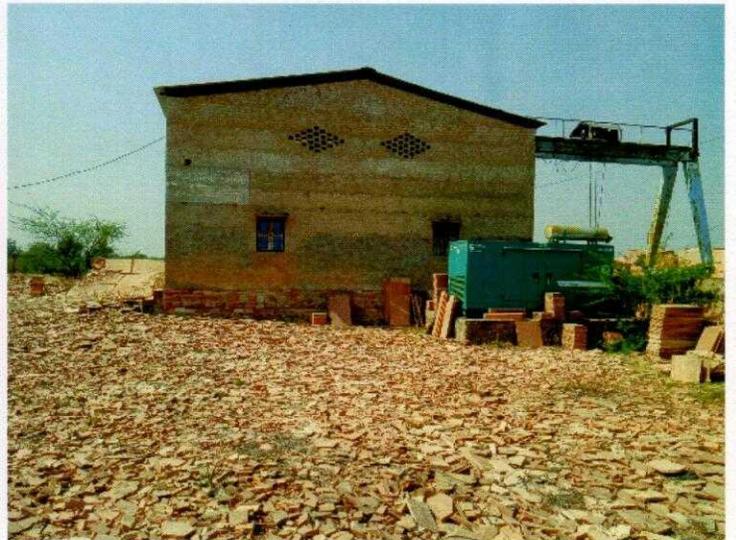


M/s Baba Amarnath Stone Industries

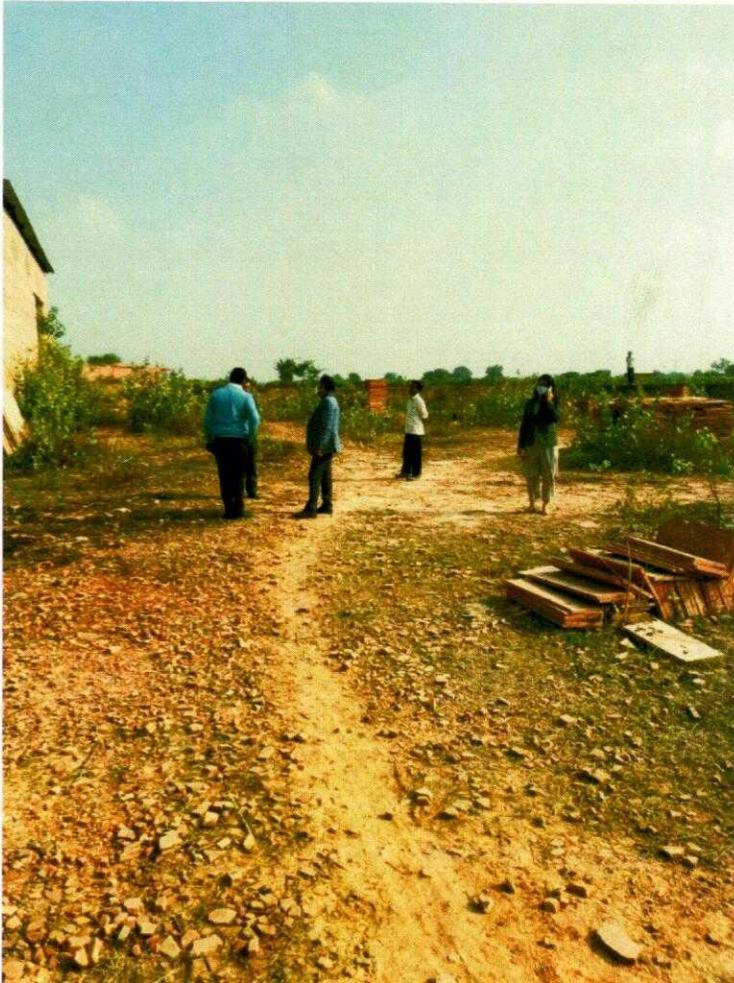
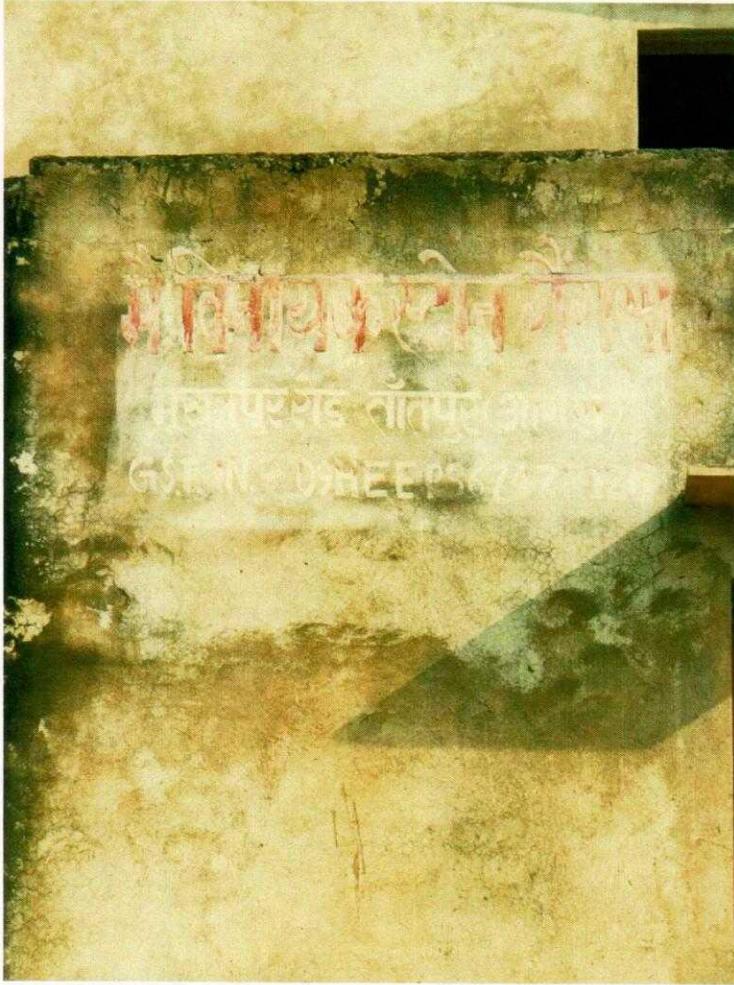


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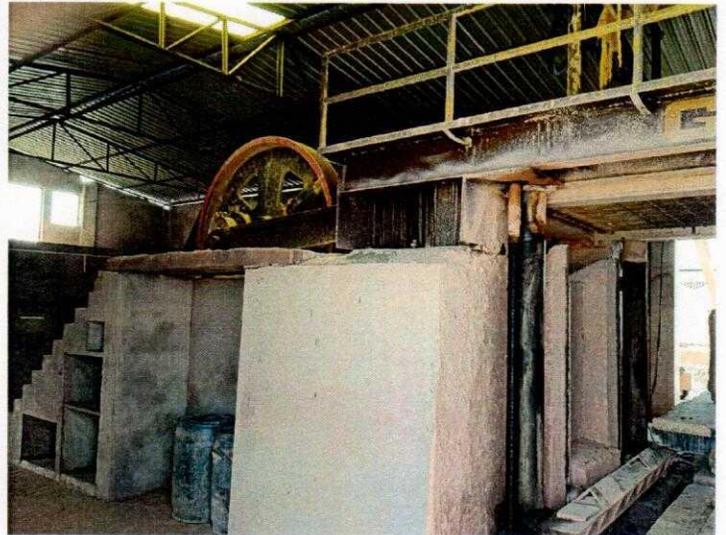
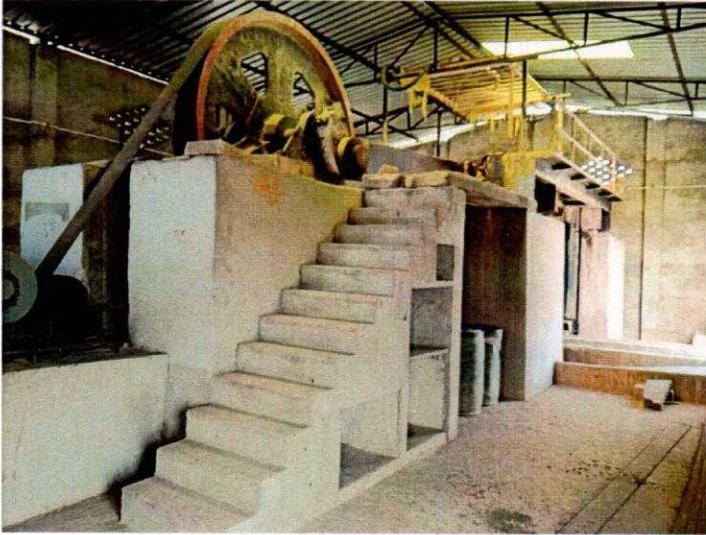
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M/s Vinayak Stone

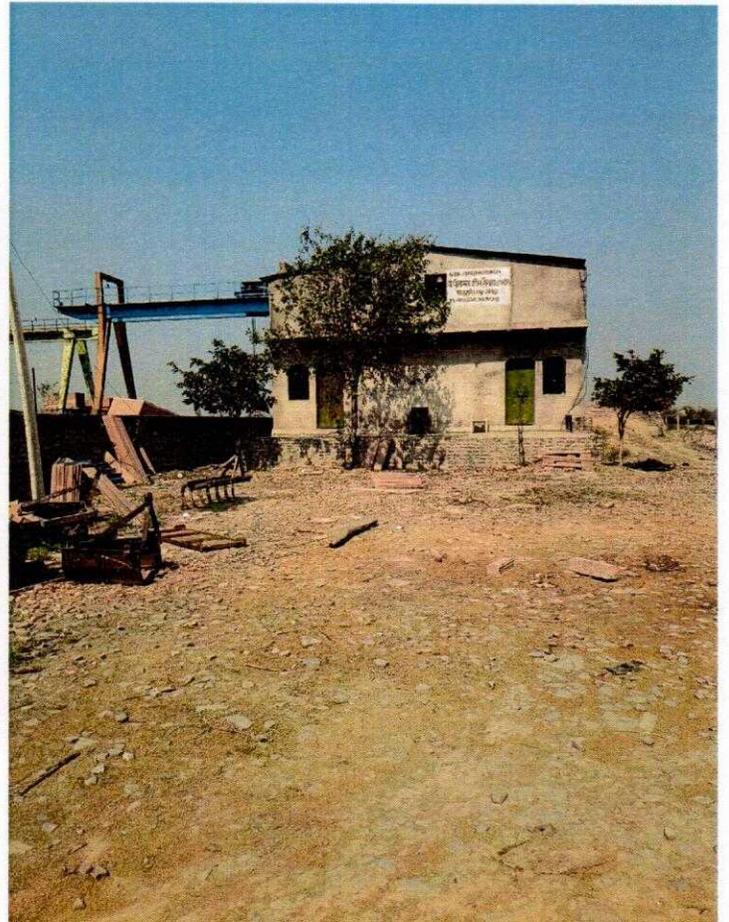
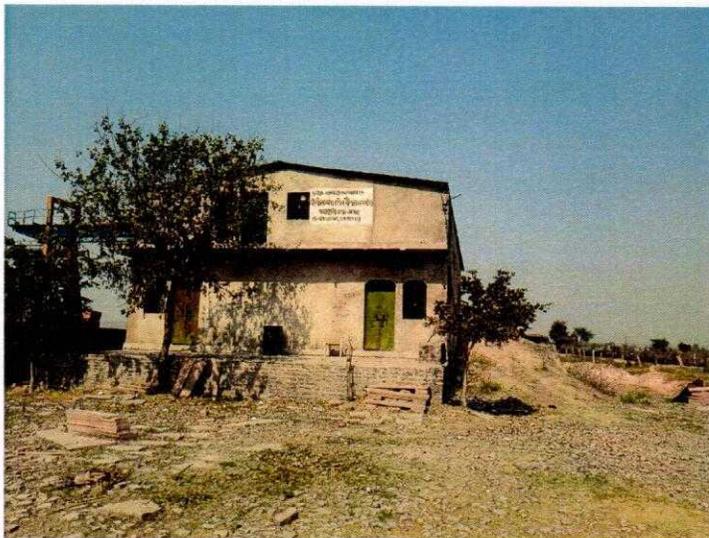


M/s Pitambra Stone



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**RECEIPT**

Transaction Ref.No. 0704190001016

Dated: Apr 7 2019 7:04PM

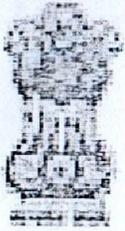
Received from M/S. TRIMBAKESHWAR STONE INDUSTRY with  
Transaction Ref.No. 0704190001016

Dated Apr 7 2019 7:04PM the sum of INR 1000 (One Thousand Only)  
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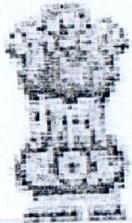
Received from M/S. MITTAL STONE INDUSTRIES with Transaction  
Ref.No. 0704190001030

Dated Apr 7 2019 7:24PM the sum of INR 1000 (One Thousand Only)  
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## RECEIPT

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Dated: Apr 7 2019 5:19PM

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PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

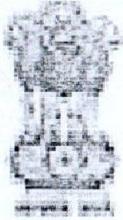
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## RECEIPT

Transaction Ref.No. 0704190000996

Dated: Apr 7 2019 6:52PM

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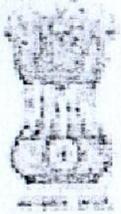
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Dated Apr 7 2019 6:52PM the sum of INR 1000 (One Thousand Only)  
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**RECEIPT**

Transaction Ref.No. 0704190000830

Dated: Apr 7 2019 5:07PM

Received from M/S. JAI DURGA STONE GANSAW with Transaction  
Ref.No. 0704190000830

Dated Apr 7 2019 5:07PM the sum of INR 1000 (One Thousand Only)  
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**RECEIPT**

Transaction Ref.No. 0704190000948

Dated: Apr 7 2019 6:17PM

Received from M/S. SHRI BANKEY BIHARI GANGSAW INDUSTRIES  
with Transaction Ref.No. 0704190000948

Dated Apr 7 2019 6:17PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

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**RECEIPT**

Transaction Ref.No. 0704190001350

Dated: Apr 7 2019 11:29PM

Received from M/S. SHREE KAILA DEVI STONE GANGSAW with

Transaction Ref.No. 0704190001350

Dated Apr 7 2019 11:29PM the sum of INR 1000 (One Thousand Only)  
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**RECEIPT**

Transaction Ref.No. 0704190001059

Dated: Apr 7 2019 7:47PM

Received from M/S. RADHEY KRISHNA STONE GANGSAW with

Transaction Ref.No. 0704190001059

Dated Apr 7 2019 7:47PM the sum of INR 1000 (One Thousand Only)  
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**RECEIPT**

Transaction Ref.No. 0704190001340

Dated: Apr 7 2019 11:20PM

Received from M/S. SHREE GWALJI STONE INDUSTRIES with

Transaction Ref.No. 0704190001340

Dated Apr 7 2019 11:20PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication

Printed On: 07-04-2019 11:23:51



**bharatkosh.gov.in**

Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0704190001055

Dated: Apr 7 2019 7:42PM

Received from M/S. TANTPUR STONES PRIVATE LIMITED with  
Transaction Ref.No. 0704190001055

Dated Apr 7 2019 7:42PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

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is required for the purpose of authentication

Printed On: 07-04-2019 07:47:04



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Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0704190000957

Dated: Apr 7 2019 6:24PM

Received from M/S. BHOLE BABA STONE INDUSTRIES with

Transaction Ref.No. 0704190000957

Dated Apr 7 2019 6:24PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication

Printed On: 07-04-2019 06:28:51



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Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0704190001045

Dated: Apr 7 2019 7:37PM

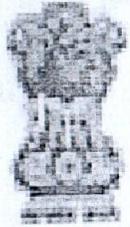
Received from M/S. MARUTI STONE GANGSAW with Transaction  
Ref.No. 0704190001045

Dated Apr 7 2019 7:37PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication**

Printed On: 07-04-2019 07:42:26



**bharatkosh.gov.in**

Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0704190001298

Dated: Apr 7 2019 10:48PM

Received from M/S. JAI MAA VESHNO DEVI STONE GANGSA with

Transaction Ref.No. 0704190001298

Dated Apr 7 2019 10:48PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication

Printed On: 07-04-2019 10:53:07



**bharatkosh.gov.in**

Government of India Receipt Portal

**RECEIPT**

Transaction Ref.No. 0704190000820

Dated: Apr 7 2019 5:03PM

Received from M/S. JAI GURU DEV STONE INDUSTRY with

Transaction Ref.No. 0704190000820

Dated Apr 7 2019 5:03PM the sum of INR 1000 (One Thousand Only)  
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

Disclaimer:- This is a system generated electronic receipt, hence no physical signature  
is required for the purpose of authentication

Printed On: 07-04-2019 05:7:48



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केन्द्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0047,...
Application Date आवेदन तिथि		23/01/2022	
Name of the Applicant आवेदक का नाम	RAJESH KUMAR		
Mobile No. मोबाइल नंबर	9015695321	Email ID. ईमेल आईडी	gargrajesh357@gmail
Date of Birth जन्मतिथि	03/02/1974	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6391 3693 7592	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Tantpur	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	Partner	Company Name कंपनी का नाम	Shree Goverdhan Stc Industries
Company Address कंपनी का पता	Gugavand Road, Tantpur	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Proposed Well</b> प्रस्तावित कूप का विवरण			
District जनपद	Agra	Block ब्लॉक	KHERAGARH



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0050
Application Date आवेदन तिथि		22/01/2022	
Name of the Applicant आवेदक का नाम	JAMUNA DAS		
Mobile No. मोबाइल नंबर	7078467244	Email ID. ईमेल आईडी	mangalpravin754@gmail.com
Date of Birth जन्मतिथि	01/01/1956	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	6886-4684-1745	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	GHASKATA TANTPUR, AGRA UTTAR PRADESH	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	BHOLE SHANKER STONE GANGSAW INDUSTRIES
Company Address कंपनी का पता	GHASKATA ROAD TANTPUR AGRA UTTAR PRADESH	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Proposed Well प्रस्तावित कूप का विवरण</b>			
District जनपद	Agra	Block ब्लॉक	JAGNER
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	GATA NO. 157	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0046
Application Date आवेदन तिथि		22/01/2022	
Name of the Applicant आवेदक का नाम	AMIT KUMAR		
Mobile No. मोबाइल नंबर	9412811459	Email ID. ईमेल आईडी	bmagarwal505@gmail.com
Date of Birth जन्मतिथि	22/02/1976	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5108-6901-8320	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Jindpura Road, Tantpur, Agra Uttar Pradesh	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PROPRIETOR	Company Name कंपनी का नाम	MITTAL STONE INDUSTRIES
Company Address कंपनी का पता	JINDPURA ROAD, JAGNER, AGRA	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Proposed Well</b> प्रस्तावित कूप का विवरण			
District जनपद	Agra	Block ब्लॉक	KHERAGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	GATA NO.- 2145	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user, having N.O.C. Issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0054
Applicant Date आवेदन तिथि		25/01/2022	
Name of the Applicant आवेदक का नाम	KRISHANKUMAR MITTAL		
Mobite No. मोबाइल नंबर	9760049653	Email ID, ईमेल आईडी	jindalrinkesh787@gmail.com
Date of Birth जन्म तिथि	02/02/1985	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	7920-3175-0006	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	JINDPURA ROAD, TANTPUR, AGRA, UTTAR PRADESH	Locality/Village गृहस्थान/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	JAI MAA VAISHNO DEVI STONE GANGSAW INDUSTRIES



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0049
Application Date आवेदन तिथि		23/01/2022	
Name of the Applicant आवेदक का नाम	AMRITLAL BINDAL		
Mobile No. मोबाइल नंबर	8954010041	Email ID. ईमेल आईडी	amritlalbindal2323@gmail.co
Date of Birth जन्मतिथि	05/12/1960	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8864-7040-0040	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	JAGNER, TANTPUR ROAD, JAGNER AGRA, UTTAR PRADESH	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	MAA BHAGWATI STONE INDUSTRIES
Company Address कंपनी का पता	JAGNER TANTPUR ROAD JAGNER AGRA	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Proposed Well</b> प्रस्तावित कूप का विवरण			
District जनपद	Agra	Block ब्लॉक	JAGNER



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0048
Application Date आवेदन तिथि		22/01/2022	
Name of the Applicant आवेदक का नाम	MANOJ KUMAR		
Mobile No. मोबाइल नंबर	9837100379	Email ID. ईमेल आईडी	a.kagrwal8739@gmail.c
Date of Birth जन्मतिथि	07/09/1971	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	2133-8494-4447	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Jagner Road, Tantpur, Tehsheel Kheragarh, Agra Uttar Pradesh	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	M/S SHREE KELA DEVI STONE GANGSAW
Company Address कंपनी का पता	JAGNER ROAD, TANTPUR, TEHSEEL KHERAGARH, AGRA UTTA	Authorization Letter प्राधिकार पत्र	Download

### Details of Existing Well विद्यमान कूप का विवरण

District जनपद	Agra	Block ब्लॉक	JAGNER
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Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसरयनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का सुआईएस 10 (1) या 11 (1)]

Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0052
Application Date आवेदन तिथि		25/01/2022	
Name of the Applicant आवेदक का नाम	NARESHKUMAR GOYAL		
Mobile No. मोबाइल नंबर	7983566454	Email ID. ईमेल आईडी	nkgoyal173@gmail.com
Date of Birth जन्म तिथि	01/01/1995	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3197-6769-5912	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	JAGNER ROAD, TANTPUR. AGRA UTTAR PRADESH	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	SHREE GWALJI STONE INDUSTRIES



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

### कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0222RIN0056
Application Date आवेदन तिथि		01/02/2022	
Name of the Applicant आवेदक का नाम	RAJAT GOYAL		
Mobile No. मोबाइल नंबर	9760301413	Email ID. ईमेल आईडी	rajatgoyal189@gmail.com
Date of Birth जन्मतिथि	18/04/1996	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3607-1358-9065	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Khasra No. 111, Village Ghaskata, Tantpur Jagner Road Kheragarh, Agra	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	Director	Company Name कंपनी का नाम	Tantpur Stones Private Limited
Company Address कंपनी का पता	Khasra No. 111 Village Ghaskata Tantpur Kheragarh	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Agra	Block ब्लॉक	KHERAGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	111	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट	Download		



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10 (1) या 11 (1)]

### Applicant's Details

आवेदक का विवरण

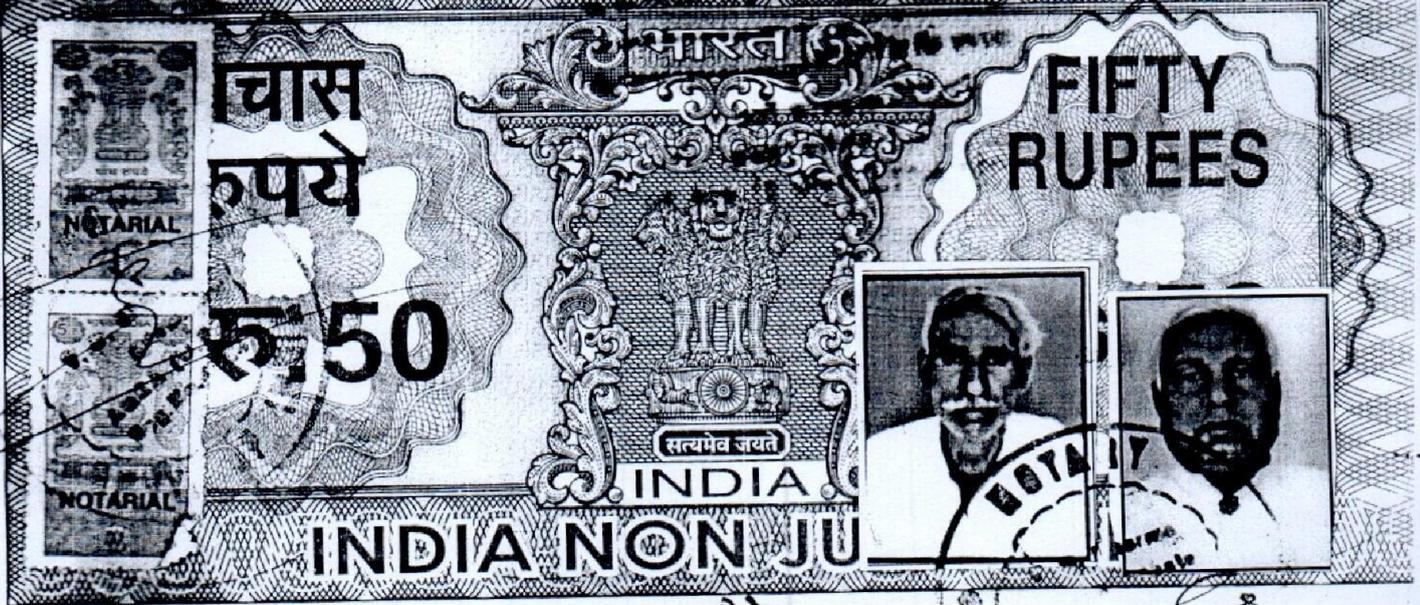
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	AGRA0122RIN0051
Application Date आवेदन तिथि		23/01/2022	
Name of the Applicant आवेदक का नाम	RAMGOPAL GOYAL		
Mobile No. मोबाइल नंबर	8171185101	Email ID. ईमेल आईडी	bp2772866@gmail.com
Date of Birth जन्मतिथि	01/01/1971	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	7893-7726-9605	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Tantpur, Jagner, Agra	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	AGRA	State राज्य	Uttar Pradesh
District जनपद	AGRA	Pin Code पिन कोड	283115
Designation पद	PARTNER	Company Name कंपनी का नाम	TRIMBKESHWAR STONE INDUSTRIES
Company Address कंपनी का पता	TANTPUR, JAGNER ROAD, AGRA UTTAR PRADESH	Authorization Letter प्राधिकार पत्र	Download

### Details of Proposed Well

प्रस्तावित कूप का विवरण

District जनपद	Agra	Block ब्लॉक	JAGNER
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	GATA NO. 2582/1	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No

भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

रगुमेण्ट

02/02/2022 CL 851381

मै रिक बबसुसुभु श्रीरुखसुव रिसंख मै कि हेमसिंह पुत्र श्रद बरती निवासी बांगरग तहसी बयाना जिला भरतपुर राजस्थान --- प्रथम पक्षकार व त्रिलोकीनाथ पुत्र श्री रो लाल निवासी जगनेर तहसील खेरागढ जिला- आगरा फर्म- जय गुरुदेव स्टोन इन्डस्ट्री जगनेर रोड तांतपुर तहसील खेरागढ जिला- आगरा -- द्वितीय पक्षकार मालिक फर्म

5/1/22  
02/02/22

विदित हो कि मुझ प्रथम पक्षकार के पास मौजा बबसु कोट तहसील बय हैजला भरतपुर राजस्थान में स्थित भूमि गाटा सं०- 509 आदि कित्ता 14 एकड़ कुल 1-7200 हे० में प्रथम पक्षकार 1/3 भाग मालिक स्वामी है। जिसमें समरसेवल बोरिंग लगा हुआ है। मुझ प्रथम पक्षकार ने द्वितीय पक्षकार को उक्त गैसिंग मशीन लिसे पानी 200/- रू० प्रति टैकर के हिसाब से देना तय हुआ है। उक्त द्वितीय पक्ष

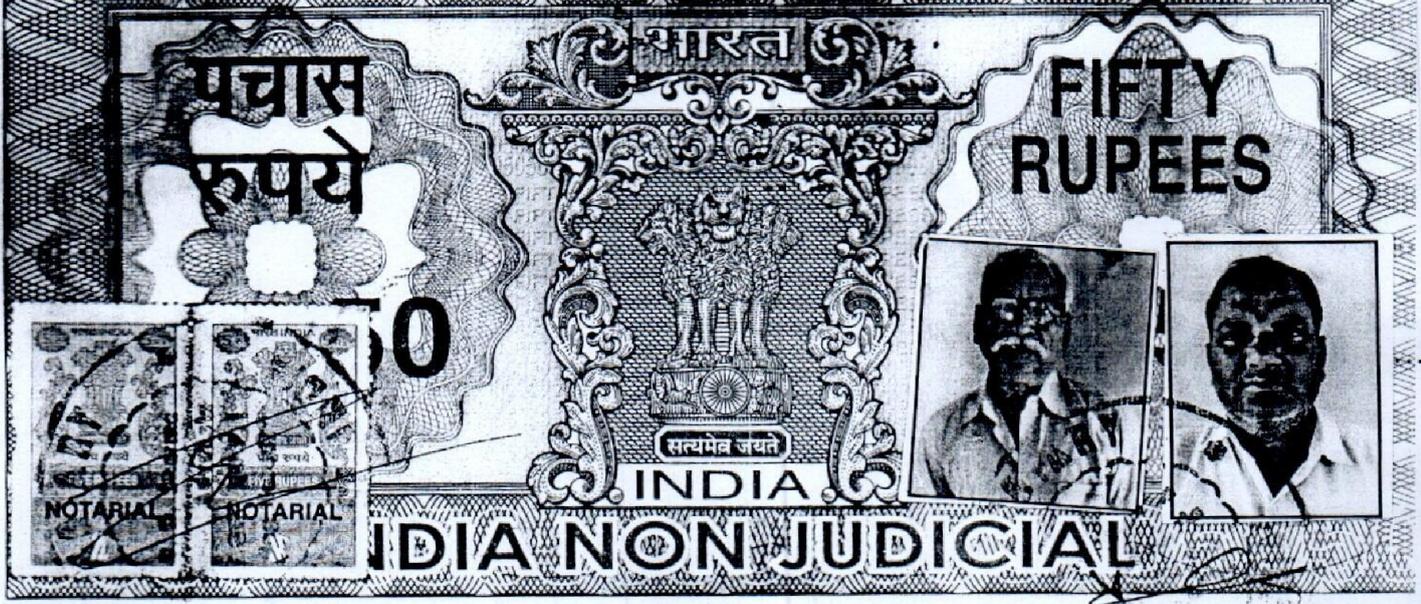
त्रिलोकीनाथ पुत्र श्री रोशनलाल निवासी जगनेर के नाम जगनेर रोड तांतपुर पर पै लगा हुआ है। यानी उक्त फर्म पर जितने भी पानी की जरूरत होगी। मैं प्रथम पक्ष हर समय देने को तैयार रहूंगा। यह रगुमेण्ट दिनांक 01-01-2022 से दि०- 31-12- तक मान्य रहेगा। हम दोनों पक्षों की सहमति से यह रगुमेण्ट लिख दिया कि सनद और समय पर काम आवे। लेा दिनांक 02-02-2022 ई०। तहरीर तारीख सन सदा हे० प्रथम पक्षकार हे० द्वितीय पक्षकार {फर्म मालिक }

02/02/2022 हेमसिंह

त्रिलोकीनाथ

21/2/22

# भारतीय गैर न्यायिक



उत्तर प्रदेश UTTAR PRADESH

एग्जीमेण्ट

CL 851382

*Copy 122*

मै कि जुगेन्द्र सिंह पुत्र श्री चिरंजो सिंह निवासी घसकटा तहसील खेरागढ जिला -  
 आगरा --- प्रथम पक्षकार व बृहम्मकुमार पुत्र श्री धूरैलाल निवासी कुकरसो तांतपुर  
 तहसील खेराबट जिला - आगरा --- द्वितीय पक्षकार मौलिक फर्म भोले बाबा स्टॉ  
 इन्डस्ट्रीज घसकटा रोड तांतपुर तहसील खेरागढ जिला - आगरा -- द्वितीय पक्षकार

विदित हो कि मुझ प्रथम पक्षकार के पास मौजा पथरार तहसील बसे  
 जिला धौलपुर राजस्थान मे स्थित मौजा पथरार के गाटा सं०- 934 रकबा 0-  
 हे० मे बोरिंग लगा हुआ है। मुझ प्रथम पक्षकार ने द्वितीय पक्षकार की उक्त गैस  
 मशीन के लिये 200/- रु० प्रति टैंक के हिसाब से देना तय हुआ है। उक्त द्वितीय  
 पक्षकार निवासी बृहम्मलाल पुत्र श्री धूरैलाल निवासी कुकरसो तांतपुर के नाम  
 गैस मशीन लगा हुआ है। उक्त फर्म पर जितने भी पानी की जरूरत होगी। मै  
 प्रथम पक्षकार हर समय देने को तैयार हूंगा। यह एग्जीमेण्ट दि० 01-01-2022 से  
 31-12-2024 तक मान्य रहेगा। हम दोनों पक्षों की सहमति से यह एग्जीमेण्ट लिख  
 कि सनद रहे और समय पर काम आवे। लेख दिनांक 02-02-2024 ई० तहरीर तार  
 सन सदर।

ह० प्रथम पक्षकार

ह० द्वितीय पक्षकार

*Handwritten signature*

ATTESTED  
*V. D. Sharma*  
 Dist Notary Advocate  
 GOVT. OF INDIA

*Handwritten signature*







# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (क)

(सामान्य परिनियम नियम)

लखनऊ, मंगलवार, 2 मार्च, 2021

फाल्गुन 11, 1942 शक सम्वत्

उत्तर प्रदेश शासन

नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3

संख्या 331/76-3-2021-44एनजी-2020

लखनऊ, 2 मार्च, 2021

अधिसूचना

सा०प०नि०-10

उत्तर प्रदेश भू-गर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 51 के अधीन शक्तियों का प्रयोग करके और राज्य भू-गर्भ जल प्रबन्धन और विनियामक प्राधिकरण की संस्तुति पर, राज्यपाल उत्तर प्रदेश के नये पैकेज वाले जल उद्योगों को छोड़कर सूक्ष्म, लघु एवं मध्यम उद्यमों (एम०एस०एम०ई०) की श्रेणी में आने वाले नये उद्योगों को पूर्वोक्त अधिनियम की धारा 12 के प्रवर्तन से छूट प्रदान करती हैं।

आज्ञा से,  
अनुराग श्रीवास्तव,  
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 331/LXXVI-3-2021-44NG-2020, dated March 2, 2021:

No. 331/LXXVI-3-2021-44NG-2020  
*Dated Lucknow, March 2, 2021*

IN exercise of the powers under section 51 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no.13 of 2019) and on the recommendation of the State Ground Water Management and Regulatory Authority, the Governor is pleased to exempt the new industries in the Uttar Pradesh, falling in the category of Micro, Small and Medium Enterprises (MSME) except the new packaged water industries from the operation of section 12 of the aforesaid Act.

By order,  
ANURAG SRIVASTAVA,  
*Pramukh Sachiv.*

पी०एस०यू०पी०-ए०पी० 764 राजपत्र-2021-(1619)-599 प्रतियां (क०/टी०/ऑफसेट)।

पी०एस०यू०पी०-ए०पी० 9 सा० नमामि गंगे तथा ग्रामीण-2021-(1620)-1000 प्रतियां (क०/टी०/ऑफसेट)।

**IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION**

**INTERLOCUTORY APPLICATION NO. 103908 OF 2019**

**IN**

**WRIT PETITION (CIVIL) NO. 13381 OF 1984**

M.C. MEHTA

.....PETITIONER

VERSUS

UNION OF INDIA & OTHERS

.....RESPONDENT(S)

**WITH**

**INTERLOCUTORY APPLICATION NOS. 87792 AND 105655 OF 2019**

**IN**

**WRIT PETITION (CIVIL) NO. 13381 OF 1984**

**AND**

**INTERLOCUTORY APPLICATION NOS. 87790 AND 105652 OF 2019**

**IN**

**WRIT PETITION (CIVIL) NO. 13381 OF 1984**

**ORDER**

**I.A. NO. 103908 OF 2019 :**

This Interlocutory Application has been moved by the State of

Signature Not Verified

Digitally signed by  
RAJESH K  
Date: 2019.02.08  
18:06:51 IST  
Reason:

Uttar Pradesh seeking clarification of this Court's order of 22 March 2018 directing Status Quo. We have heard Ms. Aishwarya Bhati, Additional

Advocate General and Mr. M.C. Mehta, the petitioner-in-person. We have also perused our earlier Orders and the affidavit filed by the Commissioner, Agra Division and Chairman, Taj Trapezium Zone Pollution (Prevention and Control) Authority, Agra.

2. On 08 December 2017, this Court identified an urgent public interest in preparing a future-oriented comprehensive Vision Plan to preserve the Taj and its environs, being the Taj Trapezium Zone (for short, "TTZ") which is spread over six districts of Uttar Pradesh and one district (Bharatpur) in Rajasthan. Directions were issued to undertake such exercise with consultation of all stake holders as well as experts in heritage (both cultural and historical), environment, wildlife and pollution-prevention. Consultation with civil society was also mandated, including with Mr. M.C. Mehta who has dedicated numerous decades to protecting the Taj.

3. Thereafter on 22 March 2018, learned counsel for Uttar Pradesh submitted that a vision document was likely to be prepared in consultation with the School of Planning and Architecture and that a Project Committee had been constituted for such purpose. This information was directed to be conveyed to Mr. Mehta along with the terms of reference of the Committee so that he could suggest requisite modifications and solutions.

4. Since learned counsel for Uttar Pradesh informed that a first draft of the vision document would take approximately four months, this Court directed that “***Until then, there will be a status quo in the Taj Trapezium Zone (TTZ).***”

5. While seeking clarification of the above reproduced status quo order, it has been stated by the State of U.P. that the first draft of the vision document prepared by the School of Planning and Architecture, New Delhi was filed with the Registry on 24 July 2018. Thereafter, the matter was heard on 13 February 2019 when the State Government was allowed to give its suggestions within four weeks, which were so submitted on 03 April 2019. It has been further explained to us how various authorities are facing difficulties in deciding such environmental clearances, causing hardship to both the State Government and the public.

6. Learned Counsel for Uttar Pradesh thus submits that in view of compliance of the ‘conditional’ status quo order, the State Government and other statutory authorities may now be permitted to grant environmental clearances which are necessary for providing essential public facilities including drinking water supply, sewerage treatment plant, drainage system, solid waste disposal, Common Effluent Treatment Plant, Bio Medical Waste Treatment Facility, and Waste to Energy Plants etc.

7. In light of the aforementioned amenities being crucial for

securing basic living conditions of TTZ's residents, we are of the opinion that there need not be any impediment for granting necessary clearances for the same. We are conscious of the fact that citizens have a fundamental right to such essential amenities; and how counter-intuitively, not allowing construction of such basic infrastructure can itself create new polluting waste and threaten the environment.

8. As regards permission for establishing non-polluting industrial units, it appears to us that only those small, micro and macro level industries which are both non-polluting and eco-friendly and which have necessary clearances from all statutory authorities as well as concurrence of the Central Empowerment Committee and NEERI, can be set-up within the notified industrial area.

9. We, thus, clarify that since the interim order dated 22<sup>nd</sup> March 2018 directing maintenance of status quo was passed to ensure timely submission of the Vision Plan by the State of U.P. and the said direction already stands complied with, there shall be no impediment for the authorities to consider pending environmental clearances which are necessary to secure essential amenities within TTZ. Simultaneously, the State and other statutory authorities are free to consider requests for relocating eco-friendly non-polluting industrial units, subject to them meticulously complying with environmental laws and all norms/conditions

laid down by this Court (including those in the main judgment of 30<sup>th</sup> December 1996). Concurrence with the Central Empowerment Committee and opinion of NEERI shall also be necessary before according such permission.

10. There shall, however, be an embargo on granting clearances to and/or shifting of any heavy industry until a final decision is taken on the vision document. The interlocutory application is accordingly disposed in above terms.

**I.A. NOS. 87790, 87792, 105655 & 105652 OF 2019 :**

11. In view of the order passed by us separately in IA No. 103908 of 2019, the instant interlocutory applications are disposed with a direction that let appropriate decisions be taken on the applicant industries' applications strictly as per law and prescribed norms within six weeks.

..... CJI.  
(S. A. BOBDE)

..... J.  
(B.R. GAVAI)

..... J.  
(SURYA KANT)

NEW DELHI  
DATED : 06.12.2019

ITEM NO.4

Court No.1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil)No(s).13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((1) IA NOS. 107645, 107646 AND 107647/2020 (APPLNS. FOR INTERVENTION, DIRECTIONS AND EXEMPTION FROM FILING O.T. ON BEHALF OF AGRA DEVELOPMENT FOUNDATION)

(2) IA NO. 42482/2020 (APPLN. FOR MODIFICATION OF ORDER DT. 06.12.2019 ON BEHALF OF STATE OF U.P.)

(3) IA NOS. 72769 AND 72770/2020 (APPLNS. FOR PERMISSION AND EXEMPTION FROM AFFIXATION OF COURT FEE ON BEHALF OF STATE OF U.P.)

(4) IA NO D. NO. 31832/2020 (APPLN. FOR DIRECTIONS/PERMISSION ON BEHALF OF STATE OF U.P.)

(5) IA NO. 577/2017 FOR PERMISSION REGARDING CUTTING OF TREES ON BEHALF OF PUBLIC WORKS DEPTT, STATE OF U.P.)

(6) IA No. 46595/2017 (APPLN. FOR DIRECTIONS TO CUT/FELL TREES ON B/O POWER GRID CORPN. INDIA LTD.)

(7) I.A. 51269/2017 FOR PERMISSION REGARDING FELLING OF TREES ON B/O PUBLIC WORKS DEPTT., STATE OF U.P.)

(8) IA NO. 19749/2018 (APPLNS. FOR PERMISSION REGARDING FELLING OF TREES ON B/O PUBLIC WORKS DEPTT., STATE OF U.P.)

(9) IA NO. 97081 AND 97085/2018 (APPLNS. FOR PERMISSION FOR FELLING TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF STATE OF U.P. PUBLIC WORKS DEPTT.)

(10) IA No. 136682 AND 136683/2018 (APPLNS. FOR PERMISSION FOR FELLING TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF RAIL VIKAS NIGAM LTD.)

Signature Not Verified  
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Machine Code: 0A  
Date: 2021-02-01  
Time: 16:04:19 IST  
Reason: (S)  
IA D. NO. 102976 AND 102977/2019 (APPLNS FOR PERMISSION REGARDING FELLING OF TREES ON B/O SANWARIYA GAS LTD.) "ONLY" IN W.P. NO. 13381/1984 ARE LISTED."

Date : 29-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

Counsel for the parties:

In W.P.(C)295/2012 Mr. Gaurav Agrawal, Adv.(AC)

Petitioner-in-person

Applicant-in-person, AOR

Ms. Aishwarya Bhati, Sr. Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Siddharth Krishna Dwivedi, Adv.  
Mr. Nitin Chowdary, Adv.  
Mr. Kamendra Mishra, AOR

Mr. Tushar Mehta, Ld. SG  
Mr. Saurabh Mishra, AOR  
Mr. Onkar Singh, Adv  
Ms. Neha Tripathi, Adv

Mr. Tushar Mehta, Ld. SG  
Ms. Aishwarya Bhati, Ld. ASG (Arguing Counsel)  
Mr. Gurmeet Singh Makker, AOR  
Mr. D L Chidananda, Adv.  
Ms. Suhasini Sen, Adv.  
Mr. SS Rebello, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Archana Pathak Dave, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.  
Mr. Tamim Qadri, Adv.  
Ms. Udit Singh, Adv.  
Mr. Lakshmi Raman Singh, AOR

Mr. Annam D. N. Rao, AOR

Mrs. Anil Katiyar, AOR

Mr. Vijay Panjwani, AOR

Mr. K. C. Jain, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Atishi Dipankar, AOR

Mr. Ankur Prakash, AOR

Mr. Abhinav Shrivastava, AOR  
Mr. Karan Kohli, Adv.  
For M/S. GSI Chambers, AOR

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Mr. Suraj Singh, Adv.

Mr. Ajit Sharma, AOR

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Mr. P. Parmeswaran, AOR

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Ms. Rachana Joshi Issar, AOR

Mr. Prashant Kumar, AOR

Mr. P. Narasimhan, AOR

Mr. Rajiv Tyagi, AOR

M/S. Manoj Swarup And Co., AOR

Mr. Ajay K. Agrawal, AOR

Ms. Mridula Ray Bharadwaj, AOR

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Ms. Laxmi Arvind, AOR

Ms. Suchitra Atul Chitale, AOR

Mr. Badri Prasad Singh, AOR

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Mr. Pradeep Misra, Adv.

Mr. Suraj Singh, Adv.

Ms. Rachna Gupta, AOR

Mr. Siddhesh Kotwal, Adv.

Mr. Divyansh Tiwari, Adv.

Ms. Ana Upadhyay, Adv.

Mr. Nirnimesh Dube, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Abhinav Shrivastava, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Gaurav Goel, AOR

Mr. Nischal Kumar Neeraj, AOR

Ms. Aparna Bhat, AOR

Mr. Gaurav Agrawal, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Shantanu Krishna, AOR

Mr. Abhinav Agrawal, AOR

Mr. Jatinder Kumar Bhatia, AOR

Mr. Ashutosh Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA NOS. 107645, 107646 AND 107647/2020

Ms. Aishwarya Bhati, learned Additional Solicitor General prays and is granted two weeks' time to file reply affidavit.

List these I.As after two weeks along with following interlocutory applications mentioned by Mr. K.C. Jain, learned counsel :

1. I.A. Nos. 94794-94795 of 2019;
2. I.A. Nos. 112182/2019 with I.A. Nos. 112185 & 3186 of 2020;
3. I.A. Nos. 134453-134454 of 2019;

uprooted trees in the TTZ area, they shall make an application to the Central Empowered Committee giving an exact description and location of the fallen trees that are intended to be removed.

The CEC shall thereupon visit the site and inspect the trees and grant or deny permission and report the same to this Court. The report shall be placed before the Court along with the application made by the persons who intend to remove trees.

Interlocutory applications are disposed of accordingly.

I.A NO. 42482/2020

This application is allowed in terms of its prayer clause (a), (b) and (c) of para 10 which reads as under:

(a) That in para-8 of the Order, the word "macro" has been used. It may kindly be clarified to mean "medium", as the Ministry of Micro, Small and Medium Enterprises, Government of India, used the word "medium" in place of "macro". The said Notification dated 29.09.2006 of Ministry is annexed hereto and marked as ANNEXURE A/3.

(b) That in para-8 and 9 of the Order, the phrase "non polluting" has been used, which may kindly be clarified to mean the industries which are "compliant of all environment laws and norms in force" or Hon'ble Court may pass suitable order to clarify non-polluting industries.

(c) That in para-8 and 9 of the Order, the word "eco-friendly" has been used with reference to the industrial units. It would be appropriate if this Hon'ble Court may clarify that the term "eco-

friendly" to mean "use<sup>7</sup> of natural gas as an industrial fuel" as per judgment of 30<sup>th</sup> December 1996.

As regards prayers in clauses (d) and (e) of para 10 of the instant application, Ms. Aishwarya Bhati, learned Additional Solicitor General appearing on behalf of the State of U.P., seeks some time to place on record the categories into which the industries are divided according to the degree of air pollution involved.

List after one week.

I.A NO. 577/2017

List this interlocutory application after two weeks.

I.A.NO. 51269 Of 2017

Mr. Gaurav Agrawal, learned counsel appearing as amicus curiae in W.P.(Civil) No. 295 of 2012 states that the State of U.P. intends to make fresh realignment of the proposed road. We consider it appropriate to direct that the State of U.P shall ensure that the realignment of the proposed road is done in a manner which involves the felling of least number of trees as far as possible. The State shall bear in mind the observations made by this Court on the last occasion that even if the realignment results in the road not being straight, it can be accepted since straight roads entice people to go at high speeds increasing the risk of accidents. Realignment Plan may be

ITEM NO.1

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

((1) IA NO. 42482/2020 (APPLN. FOR MODIFICATION OF ORDER DT. 06.12.2019 ON BEHALF OF STATE OF U.P.)(2) IA NO. 577/2017 AND 20441 AND 20444/2021 (APPLNS. FOR PERMISSION REGARDING CUTTING OF TREES, PERMISSION TO FILE ADDL. AFFIDAVIT AND EXEMPTION FROM FILING O.T. ON BEHALF OF PUBLIC WORKS DEPTT, STATE OF U.P.)(3) IA NOS. 70309 AND 70312/2021 (APPLNS. FOR PERMISSION FOR FELLING OF TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF STATE OF U.P.)"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED."ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.PETITIONER-IN-PERSONMR. A.D.N. RAO,MR. AMRISH KUMAR,MR. M.K. MARORIA,MR. G.S. MAKKER, MR. VIJAY PANJWANI, MR. KAMLENDRA MISHRA, MR.ANKUR PRAKASH, MR. L.R. SINGH, ADVOCATES)

Date : 08-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

Mr. Annam D. N. Rao, AOR (Amicus Curiae)

For Petitioner(s) Petitioner-in-person

Applicant-in-person, AOR

Mr. Atishi Dipankar, AOR

For Respondent(s)

Mr. Tushar Mehta, Ld. SG  
Ms. Aishwarya Bhati, Ld. ASG  
Mr. Saurabh Mishra, Adv.  
Mr. Aditya Mishra, Adv.  
Mr. D.L.Chidananda Adv.  
Ms. Suhasini Sen Adv.  
Ms. S.S.Rebello, Adv.  
Ms. Kanu Aggarwal, Adv.  
Ms. Archana Pathak Dave, Adv.  
Mr. Gurmeet Singh Makker, AOR

Signature Not Verified

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Charanjeet Singh  
Date: 2024.12.09  
17:00:21 IST  
Reason:

Ms. Aishwarya Bhati, Ld. ASG  
Mr. R. Balasubramaniam, Sr. Adv.

Ms. Rashmi Malhotra, Adv.  
Mr. Adit Khorana, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Amrish Kumar, AOR

Ms. Aishwarya Bhati, Ld. ASG  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Siddhart Krishan Dwivedi, Adv.  
Mr. Ashivan Mishra, Adv.  
Mr. Anurag Tiwari, Adv.  
Mr. Kamalendra Mishra, AOR

Mr. S. Wasim A. Qadri, Sr. Adv.  
Mr. Lakshmi Raman Singh, AOR  
Mr. Tamim Qadri, Adv.  
Mr. Saeed Qadri, Adv.

Dr. Manish Singhvi, Sr. Adv.  
Mr. Arpit Parkash, Adv.  
Mr. Sandeep Kumar Jha, AOR

Mr. Ankur Prakash, AOR  
Mr. Ankur Bansal, AOR  
Mr. Davesh Bhatia, Adv.

Mr. Siddhesh Kotval, Adv.  
Ms. Anu Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Ms. Pragya Bansaiyan, Adv.  
Mr. Akash Singh, Adv.  
Mr. Nirnimesh Dubey, AOR

Mrs. Suchitra Atul Chitale, AOR

Mr. Badri Prasad Singh, AOR

Mr. Ravi Prakash Mehrotra, AOR

M/s. Lawyer S Knit & Co, AOR

Mr. Vijay Panjwani, AOR

Mr. M. R. Shamshad, AOR

Mr. Abhimanyu Mahajan, Adv.  
Mr. E. C. Agrawala, AOR  
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Mr. Vishwajit Singh, AOR

Mr. P. K. Manohar, AOR

Mr. Ajit Sharma, AOR

Mr. Nikhil Goel, AOR

Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.

Mr. Suraj Singh, Adv.

Mr. Bhuwan Chandra, Adv.

Mr. Manoj Kr Sharma, Adv.

Sh. Rakesh Mudgal, Ld. AAG

Mr. Kailash C. Mudgal, Adv.

Dr. Monika Gusain, AOR

Mr. Ajay Bansal, Ld. AAG Haryana

Mr. Gaurav Yadav, Adv.

Ms. Neena Bansal, Adv.

Ms. S. K. Visen, AOR

Mrs. Rachana Joshi Issar, AOR

Dr. (Mrs.) Vipin Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Prashant Kumar, AOR

Mr. P. Narasimhan, AOR

Mr. Rajiv Tyagi, AOR

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Mr. Ajay K. Agrawal, AOR

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Dr. Sumant Bhardwaj, Adv.

Mr. Vedant Bhardwaj, Adv.

Ms. Mridula Ray Bharadwaj, AOR

Mr. Shiv Prakash Pandey, AOR

Mrs. Laxmi Arvind, AOR

Mrs. Rachna Gupta, AOR

Mr. Gaurav Agrawal, AOR

Mr. Arvind Kumar Sharma, AOR

Mr. Shantanu Krishna, AOR

Mr. Abhinav Agrawal, AOR

Ms. Mayuri Raghuvanshi, AOR

Mr. Dhiraj Kumar, Adv.

Mr. Sanveer Mehlwal, Adv.

Mr. Abdul Gaffar, Adv.

Mr. Abhinav Shrivastava, AOR

Mr. Abhishek Chaudhary, AOR

Mr. Saurabh Mishra, AOR

Mr. Gaurav Goel, AOR

Mr. Nischal Kumar Neeraj, AOR

M/S. Gsl Chambers, AOR

Ms. Aparna Bhat, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. A.D.N. Rao, learned counsel is appointed as Amicus Curiae to assist this Court in this writ petition and connected matters.

IA NO.42482/2020

On 22.03.2018, an order of status quo was passed in the Taj Trapezium Zone (TTZ). This Court was informed by the State of Uttar Pradesh that a vision document is being prepared in consultation with the School of Planning and Architecture. The first draft of the vision document was filed before

this Court. Mr. A.D.N. Rao, learned Amicus Curiae submits that a decision has to be taken on the vision document by this Court.

I.A. No.103908 of 2019 was filed by the State of Uttar Pradesh for clarification of the status quo order passed on 22.03.2018. The said I.A. was disposed of on 06.12.2019. In the order dated 06.12.2019, the State Government and other statutory authorities were permitted to grant environmental clearances necessary for providing essential public facilities including drinking water supply, sewerage treatment plant, drainage system, solid waste disposal, Common Effluent Treatment Plant, Bio Medical Waste Treatment Facility, and Waste to Energy Plants etc. The authorities were at liberty to consider requests for relocating eco-friendly non-polluting industrial units, subject to meticulously compliance of environmental laws and all norms/conditions laid down by this Court. This Court made it clear that the embargo on granting clearances for shifting of any heavy industry shall continue till a final decision is taken on the vision document.

This Interlocutory Application is filed for certain clarifications/modification of the Order dated 06.12.2019. By an Order dated 29.01.2021,

clarification sought in prayer clauses (a),(b) and (c) were made by this Court. In respect of the clarification of the Order dated 06.12.2019 pertaining to the concurrence with the Central Empowered Committee (CEC) and opinion of NEERI as mentioned in paras 8 and 9 of the Order, learned Amicus Curiae in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh submitted a note. It has been agreed that a representative of NEERI shall be included as a Member in the Environmental Appraisal Committee (EAC) and State Environmental Appraisal Committee (SEAC) constituted by the Ministry of Environment, Forest and Climate Change for dealing with industrial units falling in TTZ Area.

In respect of industrial units where the Air Pollution Score as per CPCB and UPPCB is between 11 to 20, sectorial guidelines shall be obtained from NEERI. No industrial units shall be cleared by the State till sectorial guidelines are obtained from NEERI. For those industrial units having Air Pollution more than 20, the concurrence/opinion of NEERI will have to be obtained.

In case of the need for felling trees to set up industrial units/projects, the matter shall be

referred to the CEC for its opinion/concurrence. Where there is no need for felling of trees, a declaration shall be obtained from the industrial units/projects to that effect. The declaration shall be accompanied by an affidavit and photograph of the site along with the Key Plan of the site. The said declaration along with the other documents shall be forwarded to the concerned District Forest Officer. In case, incorrect information has been given by the declarant, suitable legal action shall be taken.

After hearing learned Amicus Curiae and Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh, we modify the order passed by this Court on 06.12.2019 in respect of the prayer (d) and (e) in IA No.42482/2020 in terms of the note referred to above.

Learned Additional Solicitor General appearing for the State of Uttar Pradesh shall confer with learned Amicus Curiae and the petitioner-in-person and discuss the proposals that are made in the vision document.

IA NO.577/2017

This application is filed by the State of Uttar Pradesh for permission to fell 2940 trees for



Annex-13

**REGIONAL OFFICE,**  
**U.P. POLLUTION CONTROL BOARD,**  
**14, Sector 3 B, Avas Vikas Sikandra Yojana, Agra**

Ref.No.

1908 / 06-616/19

Dated: 27.03.19

To,

The Additional Registrar,  
Public Interest Litigation Cell (E),  
Supreme Court of India,  
New Delhi-110201

Respected Sir,

Kindly refer to Dy. No. 27979/SC/PIL (E)/2018 dt.05.07.2018 in context to the letter- petition dated nil sent by Shri Ashok Kumar, Addressed to Hon'ble the Chief Justice of India.

Apropos to your direction, it is request fully submitted that a detailed survey of stone cutting units operational in the concerned area i.e. Tantpur, Block-Jagner, Tehsil-Kheragarh, Agra was carried by officials of U.P Pollution Control Board. Stone cutting units are categorized as green category in the list of CPCB categorization of industrial sectors. All the units were found to be established and operational without obtaining consent to Operate(CTO) under The Water (Prevention and control of pollution)Act, 1974 and Air Pollution (Prevention and control of pollution)Act, 1981. Taking cognizance of default, all the units were issued notices under the Acts. Show Cause notices and closure orders under Water Act have been issued against all of the industries by UPPCB.

Further closure orders issued by UPPCB were complied by the Regional office, Agra. Electricity disconnections were ensured by electricity departments. Present status report of the units are annexed in form of a chart. Notices, Show Cause notices and closure orders of individual units are also annexed for ready reference.

It is pertinent to mention that the other issues stated in application of Shri Ashok Kumar like stamp theft, forged billing, GST theft, illegal boring of tube wells, labour issues, illegal mining, EPF etc. do not pertain to U.P Pollution Control Board. Block Jagner falls under the non notified areas. As far as dark zone is concerned, CGWA is the competent authority to ascertain the areas falling under dark zone and action to be required in this behalf. UPPCB taken action to restrain the operation of such non complying units.

It is duly submitted that only fully complying units among listed units having proper legal status would be allowed to operate in future.

With best of Regards.

Yours Faithfully

Encls: - as above

*B.P. Yadav*

(B.P. Yadav)

Regional Officer

Copy to:-The Chief Environmental Officer. C-4, U.P. Pollution Control Board, Lucknow for information please.

*B.P. Yadav*  
Regional Officer